

Andhra Pradesh CM lays foundation for projects worth ₹11,360 cr across State

URBAN DEVELOPMENT. Works worth ₹22,330 crore are already underway in the State, says Chandrababu Naidu

Press Trust of India
Kuppam

Andhra Pradesh Chief Minister N Chandrababu Naidu on Tuesday virtually laid the foundation for several development projects across the State valued at ₹11,360 crore from here in Chittoor district.

The Chief Minister laid the foundation for the projects in 123 municipalities across 26 districts, which will be executed under the Hybrid Annuity Model (HAM) for the first time.

“This is a golden chapter in the State’s municipal history. We have started works worth ₹11,359 crore in urban regions. Including the existing works, we have given proposals for works totalling ₹50,000 crore,” Naidu said, addressing officials from Kuppam.



INFRA DRIVE. Andhra Pradesh Chief Minister N Chandrababu Naidu unveiling the ₹11,360 crore mega urban infra action plan across the State in Kuppam of Chittoor district on Tuesday.

The Chief Minister laid the foundation for works worth ₹7,469 crore across the State and ₹3,890 crore in Greater Visakhapatnam Municipal Corporation (GVMC).

Under these projects, roads will be built at a cost of ₹4,656 crore, central medians (₹88 crore), street lighting (₹247 crore) and parks (₹509 crore).

According to Naidu, the face of the State will change if the proposed ₹50,000 crore worth of works are completed.

He said works worth ₹22,330 crore are already underway in the state.

Naidu promised to start some more works valued at ₹17,000 crore in six months.

Further, the Chief Minister promised to complete

Township and Infrastructure Development Corporation (TIDCO) houses by 2027 and assured to give housing plots in unobjectionable places to the poor, following the distribution of title deeds to 28,500 families in Visakhapatnam recently.

Observing that urban places are the growth engines in the economy, Naidu called for efforts to intensify weekend economy.

REFORMS PUSH

According to Naidu, people are spending 61 per cent of their income during the weekends while 71 per cent of people’s income in the cities is being spent on housing and transport. Hence, the government took up programmes like TIDCO housing and ‘Stree Shakti’, which offers free bus transport for women in select services

Naidu underscored that major reforms were undertaken for developing cities and building permissions were being issued quickly.

The Chief Minister said 143 lakh tonnes of waste was cleared across the State and underlined that two waste to energy plants are functioning, which will be supplemented by four more.

By 2047, he said every municipality should be transformed into a ‘Swarna municipality’ (golden municipality).

Later, Naidu undertook ‘jalaharati’ (ritual) at Handri-Neeva Kuppam Branch Canal to welcome Krishna River amid chants ‘Handri - Neeva water is a blessing to Kuppam’.

Being a smart LLM doesn’t make it a team player: Research

KV Kurmanath
Hyderabad

Smarter AI may be very good at doing complex computation. But it isn’t necessarily a team player.

New research reveals top Large Language Models (LLMs) seem to be reluctant for collaboration and actively sabotage their peers, hoarding information despite being asked to cooperate.

Across eight widely used LLMs spanning providers and sizes, we observe a surprising pattern: even when explicitly instructed to maximise group success, some LLMs exhibit behaviour suggestive of positively-competitive objectives, ‘sabotaging other agents’ by withholding useful information to no individual benefit. Teaching AI to play nice is harder than making it smart.



The study, *More Capable, Less Cooperative? When LLMs Fail at Zero-Cost Collaboration* was conducted by Advait Yadav (University of Illinois Urbana-Champaign), Sid Black (UK AI Security Institute) and Oliver Sourbut (Future of Life Foundation).

“Our findings suggest that scaling intelligence alone will not solve coordination problems in multi-agent systems and will require deliberate cooperative design, even when helping others

costs nothing,” the researchers said.

MULTI-AGENT SETUP

They built a multi-agent setup designed to study cooperative behaviour in a frictionless environment, removing all strategic complexity from cooperation. “We find that capability does not predict cooperation: OpenAI o3 achieves only 17 per cent of optimal collective performance, while OpenAI o3-mini reaches 50 per cent, despite identical instructions to maximise group revenue,” they said.

Shayak Mazumder, Founder and CEO of agentic AI orchestration start-up Adya.ai, said that multi-agent collaboration was a very difficult problem to solve.

“But solving it at the LLM level is even more difficult because LLMs have no

reason to share information beyond the immediate task at hand,” he added. “The moment you are able to convert it into a thinking model, you could potentially introduce something into the system prompt that will allow one LLM to communicate with another LLM and collaborate,” he pointed out.

INTERNAL TOKEN

There have been examples of councils of LLMs where multiple LLMs do collaborate, but it is again not very optimal because each LLM is dealing with its own internal token generation process and its own reinforcement learning that will lead to the thinking loop.

“This paper seems to be working on last year’s thesis. This year, to be honest, I have not seen this as much of a problem, where agentic collaboration is such a huge issue,” he added.

Hilton enters Vizag, 360-room hotel to open in 2032

Press Trust of India
New Delhi

Global hospitality chain Hilton on Tuesday announced the signing of Hilton Garden Inn Visakhapatnam Yendada World Trade Centre (WTC), in partnership with BVM Energy and Residency Pvt Ltd.

The 360-room hotel is expected to open in 2032 and will mark Hilton’s entry into Visakhapatnam, expanding the company’s presence in Andhra Pradesh.

The hotel will form a part of the landmark WTC Visakhapatnam development in Yendada, a landmark 10-acre mixed-use development by the Kapil Group company.

The development is envisioned as a new destination for business, collaboration and connection in the city, Hilton stated. Zubin Saxena, Senior Vice-President and Regional Head, South Asia, Hilton, said, “Our first hotel in Visakhapatnam strengthens our presence in one of the State’s most important commercial centres and reflects our confidence in the city’s long-term potential as a hospitality destination.”

The signing further strengthens Hilton’s upscale hospitality portfolio in India.

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A Government of India Undertaking

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E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS
Notice of 15 days for sale of immovable secured assets under Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002
E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 of the Security Interest (Enforcement) Rule, 2002
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price, the Earnest Money Deposit and Bid Increments are also mentioned hereunder:

Date & Time of E Auction: 13-10-2026, from 12.00 Noon to 05.00 PM
(with 10 Minutes unlimited auto extensions)

Borrowers/Mortgagors/ Guarantors: 1. M/s Vijay Building Solutions (Rep. by Its Proprietor, Mr. G. Vijay Srinath) Plot No.806, Road No. 35, Jubilee Hills, Hyderabad-500033, 2. M/s VK PVC Doors and Wood Works H.NO. 1-7-164/1/A, Sri Sai Nilayam, South Kamala Nagar, ECL Post, Hyderabad-500 062, 3. Mr. G. Vijay Srinath S/o G. Subba Rao H.No 1-7-164/1/A, Sri Sai Nilayam, South Kamala Nagar, Ecil Post, Hyderabad-500062, 4. Mr. Bandi Yadagiri Goud S/o Bandi Jangaiah Goud 7-93/12, Bandi Sattaiah Nagar, Near Badi Garden, Peerzadiguda, Ranga Reddy District, 5. Mr. Kamareddy Sai Chand, S/o K. Venkata Rajen Goud Plot No. 8, Bhavani Nagar, Sainikpuri, Hyderabad-500094, 6. Mr. Madduri Venkat Suresh S/o Subramanyeshwara Plot No 31/A, Raghavendra Nagar, Behind ST George High School, Moulali, Malkajigiri, Hyderabad 500040.
The secured debt for the recovery of which the immovable secured asset is to be sold: Rs.1,45,179.30 as on 31.08.2026 with further interest, charges, cost & expenses thereon.

Description of immovable secured assets to be Sold: All that the Residential House bearing No 1-9-112/2 in Survey No.322, admeasuring 200 Square Yards or equivalent to 167.2 Square Meters with a built-up area of 5000 Square Feet (consisting Ground + First + Second + Third Floors) Situated at Kuthaiguda, Kapra, within the limits of GHMC, Kapra Circle & Kapra Mandal, Medchal-Malkajigiri District, T.S.(Block No.9) and bounded as follows: North: Neighbor's House No.1-9-112, East: 20' Wide Road, South: Road West: 60' Wide Road.

Sale deed No.1772/2018 dated 28.03.2018 Registered at SRO Kapra, Medchal Malkajigiri District, Telangana.
MODTD No.2264/2018 dated 21.04.2018 Registered at SRO Kapra, Medchal Malkajigiri District, Telangana.
Above property is also mortgaged against to the connected account M/s VK PVC Doors and Wood Works

Reserve Price: Rs.1,06,00,000/- EMD: Rs.10,60,000/- Bid Increment Amount: Rs.1,10,000/-

The details of encumbrances, if any known to the Secured Creditor: No encumbrances best known to the authorized officer; Bidders are requested to conduct their own due diligence before bidding
Details of Stay / Status Quo /Litigation pending against the property, if any, known to the secured creditor in Courts/Tribunals etc:

Building permission	Other than, there are presently no claim/statutory dues against the property till date to the knowledge of the bank. The property will be sold in "AS IS WHERE IS AND AS IS WHAT IS CONDITION" and the intending bidders should make discreet enquiries as regards any claim/court cases/Litigation charges on the property of any authority besides the Banks Charges and should satisfy themselves about the title, extent, quality and quantity of the property before submitting the bids. No claims of whatsoever nature regarding the property put for sale, charges/encumbrances over the property or on any other matter Etc., will be entertained after submission of bid.
As per approved plan Ground + 2 Upper floors GF:1275.00 Sft 1st Floor:1059.50 Sft 2nd Floor: 1059.50 Sft 3rd Floor: 358.00 sft Total Extent: 3751/- sft	As per Actual Ground, First, Second & Third floor GF:1500 sft 1st Floor: 1500 sft 2nd Floor: 1500 sft Penthouse: 500 sft Total Extent: 5000/- sft

Last date for Submission of EMD: EMD shall be deposited and Linked/Map the EMD amount with the Property ID before End time of Auction.
It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch.

The Online E-Auction will be held through web portal/website <https://baanknet.com> on the date and time mentioned above with unlimited extension of 10 minutes. The intending bidders/purchasers required to register through <https://baanknet.com> (Buyer Registration - Link provided in the home page of the website) by using their mobile number and valid email-id. The intending bidders / purchasers further required to upload KYC documents and Bank Details. The intending bidders / purchasers can be guided by the Buyer Manual provided in the home page of the website * For queries contact Number: 8291220220 & email ID support.BAANKNET@psballiance.com * For auction related queries e-mail to ubin0556009@unionbankofindia.bank.in or contact Union Bank of India, Asset Recovery Branch, in the above address given and also the contact Dealing Officer Mr. K Kiran Kumar, Asst. Manager (Mobile No.9885599551) or Authorised Officer Mr. CRV Krishna Kishore (Mobile No.9987321173) for ascertaining the details of auction and inspection of property. * Bidders are advised to go through the website: <https://baanknet.com> and <https://www.unionbankofindia.bank.in/auction-property/view-auction-property.aspx> for detailed terms and conditions of Auction Sale before submitting their bids and taking part in the E-Auction sale proceedings. Successful bidder will be intimated through e-mail by PSB Alliance Pvt. Ltd after the closing of the e-Bidding Process.

Date: 19-09-2026, Place: Hyderabad **Sd/- Authorized Officer, Asset Recovery Branch, Union Bank of India**

E-AUCTION SALE NOTICE
(Under Insolvency and Bankruptcy Code, 2016)

Mangalagiri Textile Mills Private Limited (In Liquidation)
Regd. Office: China Kakani, Mangalagiri (M), Guntur Dt., AP. PIN:522503
Notice is hereby given to public in general that under mentioned assets forming part of Mangalagiri Textile Mills Private Limited (In Liquidation) shall be sold through the E-Auction Platform <https://ibbi.baanknet.com/auction-ibbi/home>, in accordance with the Insolvency and Bankruptcy Code, 2016, read with the Rules and Regulations issued thereunder on "As is Where is", "As is What is", "Whatever Thereis", Without Recourse Basis" and "Without Warrantees Basis". (Holding of this auction is subject to the outcome of a petition pending before the NCLAT, Chennai)

(Rs in lakhs)

No.	Asset Description	Reserve Price	EMD Amount	Minimum Incremental Bid Amount
1.	Lot No.1: Immovable property of factory land admeasuring Ac 12.12 cents at China Kakani, Mangalagiri Mandal, Guntur Dist. together with factory buildings	8830.00	880.00	10.00
2.	Lot No.2: Residual portions of Plant & Machinery	26.00	2.50	0.10
3.	Lot No.3: Innova Car	4.60	0.45	0.05
4.	Last Date for Submission of Bids, Eligibility Documents and payment of EMD	09.10.2026		
5.	Date of E-Auction	11.10.2026		
6.	Time of E-Auction	From 10.30 am to 11.30 am, with unlimited extensions of 5 minutes each.		
7.	Eligibility of Bidders	Legal Eligibility for all Lots: Intending bidders should pass the test of Section 29A Net worth Requirement: (Not prior to 31.03.2025) a) For Lot No.1 - Rs.1800.00 lakhs b) For Lot No.2 - Rs.9.00 lakhs c) For Lot No.3 - Rs.1.50 lakhs		
8.	For other details contact the liquidator on the mobile or log on to the e-auction service provider	Mobile No.7032808974 or Email: liquidation.mtmpl@gmail.com or log on to: https://ibbi.baanknet.com/eauction-ibbi/home		

Date: 23.09.2026 **Sd/- Mr. Golla Ramakantha Rao, Liquidator**
Place: Hyderabad **IBBI/PA-003/IP-N00310/20-2021/13364**

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VYSHNAVI SPICES LLP

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Vyshnavi Spices LLP
2.	Date of incorporation of corporate debtor	10th March 2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	LLPIN: AAM-2092
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.501, Viceroy Apartment Main Road, Tadepalli, Andhra Pradesh. PIN: 522 501
6.	Date of closure of Insolvency Resolution Process	21.09.2026
7.	Liquidation commencement date of corporate debtor	21.09.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Golla Ramakantha Rao (IBBI/PA-003/IP-N00310/2-20-2021/13364)
9.	Address and e-mail of the liquidator, as registered with the Board	5-54-8/1, 1st Floor, 6/18, Brodipet, Guntur-522 002 gollarama@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Mr. Golla Ramakantha Rao No.1-2-597/1, 2nd Floor, Plot No.1, SLV Bhavan, Baraf Bagh Colony, Lower Tankbund, Hyderabad-500029 liquidation.vyshnavi@gmail.com

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench at Mangalagiri has ordered the commencement of liquidation of the Vyshnavi Spices LLP on 21.09.2026

Date: 23.09.2026 **Sd/- Name and Signature of Liquidator**
Place: Hyderabad **(Golla Ramakantha Rao)**
IBBI/PA-003/IP-N00310/2-20-2021/13364

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Continued from Previous Page			
S. No.	LAN No. / Name of the Original Lender / Demand Notice Dt. / Name of the Trust	Borrower / Co-Borrower Name	Total Outstanding Amount As On 05-08-2026
65	LAN No: IL10724786 Original Lender: IFIL Home Finance Ltd, Demand Notice Dt: 27.08.2026, Name of the Trust: Arcil-Trust -2026C-001	Dasu Katuri/ Katuri Marthamma	Rs.11,89,424.10 (Rupees Eleven Lakhs Eighty Nine Thousand Four Hundred Twenty Four and Ten Paise Only)
SCHEDULE OF PROPERTY: All that the Part and Parcel Residential House Bearing D.No. 5-28, Extent: 242 Sq.Yards, Sy No. 199-5, Kanasanapalli, Agiripalli Mandal, Krishna District, Presently Eluru District- 521212 And Bounded by North: N Kondaiah Property, South: Panchayat Road, East: Panchayat Road, West: G Surya Chandrarao Property			
66	LAN No: IL10744279, Original Lender: IFIL Home Finance Ltd, Demand Notice Dt: 27.08.2026, Name of the Trust: Arcil-Trust -2026C-001	Rangamma Pitta/ Ismayel Pitta	Rs.11,38,386.79 (Rupees Eleven Lakhs Thirty Eight Thousand Three Hundred Eighty Six and Seventy Nine Paise Only)
SCHEDULE OF PROPERTY: All that the Part and Parcel of Residential House Bearing D.No:20-118, Extent: 192 Sq.Yards, Assesment No.364, Sy.No:288, Venkatapuram Village, Eluru Mandal, Eluru District, Andhra Pradesh, India, 534001 And Bounded Y North: Property of Pitta Durga Prasad, South: Panchayathi Road, East: Property of Velicharla Anasayamma, West: Joint Passage/ Way.			
67	LAN No: IL10729341, Original Lender: IFIL Home Finance Ltd., Demand Notice Dt: 27.08.2026, Name of the Trust: Arcil-Trust -2026C-001	Pandubabu Paidi/ Paidi Durgadevi	Rs.11,19,844.16 (Rupees Eleven Lakhs Nineteen Thousand Eight Hundred Forty Four and Sixteen Paise Only)
SCHEDULE OF PROPERTY: Sry No:348-8, Dr No:2-672, 12th Ward, Church Street, Tirumaladevipeta, Madyanapuravungudem, West Godavari, Andhra Pradesh, India, 534467			
68	LAN No: IL10773564, Original Lender: IFIL Home Finance Ltd., Demand Notice Dt: 27.08.2026, Name of the Trust: Arcil-Trust -2026C-001	Kolli Venkata Ramana/ Chinnari Gandham	Rs.10,28,534.02 (Rupees Ten Lakhs Twenty Eight Thousand Five Hundred Thirty Four and Two Paise Only)
SCHEDULE OF PROPERTY: All that the Part and Parcel of Residential House Bearing D.No.8-205, Extent: 162.55 Sq.Yards, Sy No. 494/2, Yaleswaram Mandalam, Lingamparthi Village, East Godavari-533429. And Bounded by North: Ft 35.8 Panchayathi Road, South: Ft 33.7 House of Kolli Chinna Nookaraju, East: Ft 40 House of Kakada Raju, West: Ft 44.2 Panchayathi Road			
69	LAN No: IL10796289, Original Lender: IFIL Home Finance Ltd., Demand Notice Dt: 20.08.2026, Name of the Trust: Arcil-Trust -2026C-001	Varalakshmi Mariseti/ Mariseti Srinu	Rs.12,63,418.31 (Rupees Twelve Lakhs Sixty Three Thousand Four Hundred Eighteen and Thirty One Paise Only)
SCHEDULE OF PROPERTY: All that the Part and Parcel of Residential House Bearing D.No-3-66, Extent: 80 Sq. Yards, Plinth Area: 300 Stf, Sy.No. 526/1b, Main Road, Samisragudem Village, Nidadavole Mandal, West Godavari-534302 And Bounded by North: House Portion of Claimant, South: House of Sayyibulu, East: House of K.Balaiah, West: Road			
Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower/ Co-Borrower, ARCIL shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act. Take note that in terms of S- 13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner. Place: Andhra Pradesh State Date: 23-09-2026 Sd/- Authorised Officer Asset Reconstruction Company (India) Ltd. (In capacity as Trustee) ASSET RECONSTRUCTION COMPANY (INDIA) LTD. CIN No. U65999MH2002PLC134884 Website : www.arcil.co.in Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai-400028. Tel: +91 2266581300. Branch Office: 207, 2nd Floor, Bhuvana Towers, S.D.Road, Patny, Sec'ba'500003. Office No.: 66027014			